

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 20/(MAH)/2012
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2016

NAME OF THE PARTIES: Mr. Babulal K. Jain
V/s.
M/s. Neon Laboratories Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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Order

CP No. 20/397-398/CLB/MB/MAH/2012

Petitioner side is called absent; the Respondents side is also called absent.

Since this matter is coming first time before NCLT, this Bench hereby directs the Registry to send notices to the parties intimating next date of hearing enabling them to the adjournment.

List this matter for hearing on 15.11.2016.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)